

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

CORAM

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**

Petition No.7/2004

In the matter of

Application for grant of inter-state trading licence to Sumex Organics Private Limited

And in the matter of

Sumex Organics Private Limited, Mumbai **Applicant**

The following were present:

1. Shri Rakesh Srivastava, SOPL

**ORDER
(DATE OF HEARING: 8.7.2004)**

The applicant, a company registered under the Companies Act, 1956 has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) for grant of licence for inter-state trading in electricity in whole of India, except the State of Jammu and Kashmir for trading up to 200 MUs in a year after grant of licence. The notices in accordance with sub-section (2) of Section 15 of the Act read with Clause (4) of Regulation 4 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004 were published. In response to the public notices, no objections were received. The trading is covered by the memorandum of association of the applicant.

2. As per Regulation 6, the net worth of the electricity trader at the time of application should not be less than Rs.3.0 crore in case of the applicant who proposed to trade up to 200 MUs of electricity in a year. Based on the details furnished by the applicant, it was established that the applicant had net worth of Rs.6.268 crore as on 31.3.2003. Accordingly, the applicant qualified for grant of licence for inter state trading in electricity as a category 'B' electricity trader, that is, for trading up to 200 MUs of electricity in a year.

3. On the above considerations, the Commission proposed to grant licence to the applicant as category 'B' electricity trader. A notice under sub-section (5) of Section 15 of the Act was published inviting suggestions or objections to the above proposal of the Commission. No objections or suggestions have been received in response to this notice.

4. In view of the above, we direct that the applicant be issued the licence for inter-state trading in electricity as category 'B' electricity trader for trading within the country, except the State of Jammu & Kashmir.

Sd/-
(Bhanu Bhushan)
Member

Sd/-
(K.N. Sinha)
Member

Sd/-
(Ashok Basu)
Chairman

New Delhi, dated 12th July, 2004